



IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT

ON THE 12th OF SEPTEMBER, 2025

WRIT PETITION No. 3220 of 2014

SMT.PRATIBHA SEEROTHIYA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Alok Katare - Advocate for petitioner.

Shri K.K. Prajapati – Government Advocate for respondent/State.

ORDER

This petition, under Article 226 of Constitution of India, has been filed seeking the following relief(s):

“(i) That, the Hon'ble Court may kindly be pleased to allow this Writ Petition;

(ii) That, the order Annexure P/1 dated 19.5.2014 passed by the respondent no.3 may kindly be directed to be quashed.



(iii) That, any other just, suitable and proper relief, which this Hon'ble Court deems fit, may also kindly be granted to the petitioner. Costs be also awarded in favour of the petitioner.”

2. In view of the order passed in WP. No.3230 of 2014 today, this petition also stands ***disposed of***. The directions issued in WP. No.3230 of 2014 shall apply *mutatis mutandis* to the present case also with full force.

(Anand Singh Bahrawat)
Judge